

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI

OA No 315 OF 2024

IN THE MATTER OF:

**ASHOK NADAVALA**

..... Applicant

Vs

**MINISTRY OF ENVIRONMENT FORESTS CLIMATE CHANGE  
AND OTHERS**

.... Respondents

**REPORT FILED BY THE GROUND WATER & WATER AUDIT  
DEPARTMENT 3<sup>rd</sup> RESPONDENT**

DATE- 01.03.2025



**M/s MADHURI DONTI REDDY  
ADVOCATE**

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**A.P. POLLUTION CONTROL BOARD**

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**BEFORE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH, AT  
CHENNAI**

**ORIGINAL APPLICATION No.315 of 2024**

**Sri Nadavala Ashok,**

..... Applicant(s)

Versus

**Director,**

Ground Water and Water Audit Department (GW & WAD),

Vijayawada

..... Respondent(s)

**REPORT IN THE MATTER OF O.A.No.315 of 2024 SUBMITTED TO  
HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH,  
CHENNAI IN COMPLIANCE TO HON'BLE NGT (SB) ORDER DATED  
02<sup>nd</sup> JANUARY, 2025**

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Date: 27-02-2025

Place: Vijayawada

  
DIRECTOR

A.P Ground Water & Water Audit Dept.,  
Vijayawada

REPORT OF THE A.P GROUND WATER AND WATER AUDIT DEPARTMENT IN THE MATTER OF O.A. NO. 315 OF 2024 (SB)\_ SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPAILANCE TO HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI ORDER DATED 02<sup>nd</sup> JANUARY, 2025.

Director  
Ground Water and Water Audit Department (G & WAD)  
Respondent  
REPORT IN THE MATTER OF O.A. NO. 315 OF 2024 SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPLIANCE TO HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI ORDER DATED 02<sup>nd</sup> JANUARY, 2025

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Submitted to  
**HON'BLE NATIONAL GREEN TRIBUNAL,**  
**SOUTHERN BENCH, CHENNAI**

DIRECTOR  
A.P. Ground Water & Water Audit Dept.  
Vijayawada

Date: 17.01.2025  
Place: Vijayawada

**I. Preamble:**

Sri Nadavala Ashok, S/o. Sri Nadavala Babu. Pantapalem (V), Muthukur (M). SPSR Nellore district, Andhra Pradesh, submitted a representation to the Hon'ble National Green Tribunal, Southern Bench, Chennai, regarding illegal extraction of the ground water and immediately stop taking the water which is being tapped under the illegal manner and cease and desist from further unauthorized extraction of ground water by private vendors and to undertake remedial measures to restore groundwater levels in the affected area, including rainwater harvesting and other conservation practices. The Hon'ble National Green Tribunal, Southern Bench. Chennai, treated and registered the representation as O.A. No. 315 of 2024.

**II. Orders of the Hon'ble National Green Tribunal (SB), Chennai, Dated. 02.01.2025.**

The Hon'ble NGT, Southern Bench, Chennai has issued the following directions vide order dated 02.01.2025, the gist of the order is as follows:

- 1.As the Director, Ground water and water audit department (GW&WAD) is a necessary party to this proceeding, we Suo moto implead them as additional respondent.
2. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.2 to 6.
3. Post the matter on 03.03.2025. Meanwhile, the respondents are directed to file their respective replies/reports."

Copy of the Hon'ble NGT (SB), Chennai order dated. 02.01.2025 is enclosed as **(Annexure-I)**.

### **III.Complaint On Illegal Extraction of Ground Water, Muthukur Mandal**

It is submitted that the Similar complaint was received from Sri S.Venkateswarlu, S/o. Sankaraiah resident of Muthukuru Village and action taken on the complaint is given below.

- 1) Sri S.Venkateswarlu, S/o. Sankaraiah resident of Muthukuru Village and Mandal, SPSR Nellore District has submitted a complaint against the illegal extraction of ground water for commercial use by Edible Oil Industries in Muthukuru Mandal and inaction of Government authorities in this matter to the (1) Deputy Director (DGWO), Ground Water and Water Audit Department, SPSR Nellore District (07.10.2023, 30.10.2023), (2) the Collector & District Magistrate, SPSR Nellore District, (07.10.2023) and (3) The Secretary to the Government (LANDS) – REV01 (07.10.2023, 30.10.2023)
- 2) As per the directions of the Special Chief Secretary to Government, Revenue (Lands-IV) Department, the Collector & District Magistrate, SPSR Nellore District instructed the Deputy Director (DGWO), Ground Water and Water Audit Department and the Revenue Divisional Officer, Nellore to conduct a joint field inspection and submit a detailed inspection report along with action taken report.
- 3) Accordingly, a joint field inspection has conducted by the Revenue Divisional Officer, Nellore, Deputy Director (DGWO), and Tahasildar, Muthukuru Mandal on 20.11.2023 and 21.11.2023 at Pantapalem Village, Muthukuru Mandal to assess facts on the illegal extraction of ground water for commercial use by edible oil Industries.**(Annexure-II)**

4) The Deputy Director, Ground Water and Water Audit Department and Revenue Divisional Officer, Nellore, submitted the joint inspection report to the District Collector on 24.11.2024. The observations of the joint inspection team are as follows.

a) All the Edible oil Industries are using water quantity within the limits permitted by Ground Water and Water Audit Department.

b) The Industrial units i.e., Cargil India Pvt. Ltd, 3F Industries Ltd., SOUTHERN India Krishna Oil Fats Pvt. Ltd. & Aadani Unit-2 are obtaining ground water from agriculture fields of Pantapalem Village through water Tankers which is considered as illegal.

c) A few farmers of Pantapalem Village are selling the ground water illegally from their irrigation filter points through 10 to 12 water tankers having a capacity of 20,000 litres each per day to edible oil Industries. It is approximately estimated that about 960 to 1200 KL of ground water per day is extracting from 10 to 15 filter points.

d) The farmers of the Pantapalem Village constructed their filter points without maintaining proper distance from each other as per APWALTA Spacing norms.

e) No farmer has obtained prior permission from either Ground Water and Water Audit Department or from the Mandal Walta Authority (The Tahasildar, Muthukuru Mandal) to extract ground water for Irrigation or Commercial purpose.

f) As per APWALTA, the Tahasildar, Muthukuru Mandal (Mandal WALTA Authority) is directed to take necessary action in this regard to curb the illegal extraction of ground water in Pantapalem Village.

5) It is therefore submitted that, accordingly the Tahasildar, Muthukuru Mandal as Mandal WALTA Authority along with his team inspected the Pantapalem Village and submitted action taken report to the

Deputy Director, Ground Water and Water Audit Department and District Collector, Nellore stating that the following measures have implemented. **(Annexure III)**

- A) Seized 13 unauthorized Filter Points which were drilled without following proper distances as per APWALTA and from which ground water is being transported through 4 water tankers to Edible oil Industries.
- B) All Mandal level officers and field staff are strictly instructed to take necessary steps for protecting the ground water resources in Muthukuru Mandal.
- C) And reconstituted Mandal WALTA Committee to monitor all aspects of protecting ground water and environment as per APWALTA – 2004 Rules. **(Annexure IV)**

It is submitted that the Hon'ble NGT has constituted a Joint Committee comprising of District Collector/District Magistrate, SPSR Nellore, APPCB and a representative of Central Ground Water Authority (CGWA) to conduct enquiry in obedience of the orders passed by the Hon'ble NGT (PB), New Delhi in OA No.1333 of 2024, titled as S.Venkateswarlu Vs State of Andhra Pradesh on the same issue.

It is submitted that as per G.O.Ms.No.309 dated- 01.09.2005. the Government of A.P. nominated the Deputy Director, Ground Water Department in each district as competent authority to grant permissions to industrial units for tapping ground water under APWALTA Act, 2002.

It is submitted that the Ground water and water audit department accorded permission to 12 edible oil industries for extraction of ground water

under Single Desk Portal of the Industries Department and details enclosed in (Annexure V).

All these edible oil industries are utilizing ground water within the permitted limits duly following the mandatory conditions imposed while issuing NOC.

#### **IV. Present Ground Water Resource Status of Muthukur Mandal**

It is submitted that the Muthukur mandal is one of the coastal mandals of SPSR Nellore district located eastwards 15 kms away from the district Headquarter falls in NLR\_C\_73\_MUTHUKURU micro basin. Muthukuru mandal consists of 15 villages, as per the GEC 2023-24 report, the stage of groundwater development of this micro basin is 36.47% which falls under safe category. All the edible oil industries in the mandal located at Pantapalem village H/o Epuru bit IB, Generally in and around the present area, the ground water occurs under water table conditions and is being utilized mostly by shallow filter points and depth to water levels varies from 2.5-4.6 m bgl.

It is submitted that the edible oil industries are having permissions from the competent authorities for utilization of ground water.

Hence, in view of the above circumstances, we therefore request this Hon'ble Tribunal to consider the above report and take these facts into consideration and pass orders in O.A.No. 315 of 2024 accordingly and thus render justice.

  
DIRECTOR

DIRECTOR  
Ground Water and  
Water Audit Department  
Government of Andhra Pradesh  
Vijayawada.

**Item No.01:-****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No.315 of 2024 (SZ)**

IN THE MATTER OF:

Nadavala Ashok,  
Andhra Pradesh.

...Applicant(s)

*Versus*

MOEF & CC,  
Rep. by its Secretary,  
New Delhi and Ors.



...Respondent(s)

**Date of hearing: 02.01.2025.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. Nadavala Ashok(*Party-in-Person*).

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R6.

ORDER

1. As the Chairman, Andhra Pradesh Pollution Control Board (APPCB) is a necessary party to this proceeding, we Suo Motu implead them as additional respondent.

2. Considering the facts of the case, the 2<sup>nd</sup> Respondent (Central Ground Water Board) and the 3<sup>rd</sup> Respondent (Central Ground Water Authority) are unnecessary parties to this proceeding. Hence, they are deleted from the array of parties.

3. Accordingly, the parties are re-arrayed and the Registry is directed to carry out the amendment in the cause title.

4. Let the notices be issued to the respondents through the Tribunal as well as privately.

5. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.2 to 6.

6. Post the matter on **03.03.2025**. Meanwhile, the respondents are directed to file their respective replies/reports.

Sd/-

**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

**Dr. Satyagopal Korlapati, EM**

O.A. No.315/2024 (SZ),  
02<sup>nd</sup> January, 2025. Mn.

**REPORT ON FIELD INSPECTION OF EDIBLE OIL  
INDUSTRIES AT PANTAPALEM VILLAGE,  
MUTHUKURU MANDAL, SPSR NELLORE DISTRICT**

**INTRODUCTION:**

At the instance of the Collector & District Magistrate, SPSR Nellore, vide Rc.Coordn.D3.2273/2023, Dated: 17-11-2023, Joint field inspection has been conducted to inquire the violation of APWALTA by edible oil industries in Pantapalem village, Muthukuru Mandal of SPSR Nellore district.

The joint inspection were taken up by Sri. A. Malola Revenue Divisional Officer, Nellore, Sri. R. Sobhan Babu, Deputy Director, Ground water and water audit department, Nellore, with Sri. K Surya Teja Reddy, Assistant Hydrologist and Tahasildar, Muthukuruon 20<sup>th</sup> and 21<sup>st</sup> November 2023 at Pantapalem village, Muthukuru mandal to access the illegal extraction of ground water by edible oil industries.

**STUDY AREA:**

The present study area Pantapalam village of Muthukuru mandal falls in NLR-C-73 MUTHUKURU micro basin. As per the GEC2021-22 report the stage of development of the Pantapalam village is 61.90% and the micro basin is 51.07% both the village and micro basin falls under safe category. Generally in and around the present area, the ground water occurs under water table conditions and is being utilized mostly by shallow filter points. The total depth of these filter points varies from 7-10 metres and depth to water levels varies from 2.5 - 4.6 mts bgl usually 3 HP to 5 HP electric motors being used to filter points. The discharge of these filter points varies from 15000 to 22000 LPH.

**INDUSTRIES INSPECTION:**

During the joint inspection, a detailed enquiry conducted on 12edible oil industries present in Pantapalam village and collected the information regarding the production of the industries, volume of water utilized and the source of water for the industries. The permitted ground water extraction and reported water consumption from various industries are obtained and listed in below table.

S No	NAME OF INDUSTRIES	PERMITTED GROUND WATER EXTRACTION BY GWD DEPARTMENT	AVG MONTHLY CONSUMPTION OF WATER		REMARKS
			Oct-23	NOV TILL 20th	
1	AADANI WILMART unit 1	530 KLD	200 KLD	144 KLD	usage with in the limit
2	AADANI WILMART unit 2	220 KLD	243 KLD	212 KLD	usage with in the limit
3	GEMINI EDIBLES FATS LTD.	700 KLD	389 KLD	505 KLD	usage with in the limit

4	CARGIL INDIA PVT LTD	300 KLD	159 KLD	+	usage with in the limit
5	EMAMIAGRO TECH LTD	678 KLD	465 KLD	458 KLD	usage with in the limit
6	3F INDUSTRIES LTD	660 KLD	526 KLD	533 KLD	usage with in the limit
7	SSANTHOSHIMATHA OIL FATS PVT. LTD	134 KLD	120 KLD	107 KLD	usage with in the limit
8	SOUTH INDIA KRISHNA OIL FATS PVT. LTD	665 KLD	523 KLD	467 KLD	usage with in the limit
9	LOHIYA EDIBLE OIL PVT.LTD	380 KLD	YET TO START PRODUCTION		
10	ANA OLEO PRIVATE LTD	500 KLD	YET TO START PRODUCTION		
11	GOKUL AGRO RESOURCES LTD	380 KLD	YET TO START PRODUCTION		
12	BUNGINDIA PRIVATE LTD	924 KLD	YET TO START PRODUCTION		

#### **Observations during industrial inspection:**

- It is observed that all the industries are using water quantity within limits permitted by Ground water and water audit department.
- During the industrial inspection, it was reported that some of the industries was not utilizing the permitted groundwater source instead collecting from outside vicinity which is not legal. Industries like 3F industries, Cargil India limited are utilizing the water from outside vicinity by tankers.

#### **FIELD INVESTIGATION:**

During field investigation, it was observed that few farmers of Pantapalam village are selling the ground water from their irrigation filter points through 10-12 water tankers with a capacity of 20000 litres and transporting 4-5 trips each per day to edible oil industries. It is calculated that a large quantity of ground water of about 960-1200 KL(9,60,000-12,00,000 L) per day is extracting from 10-15 filter points.

During the field investigation it is found that CARGIL INDIA PVT LTD, 3F INDUSTRIES LTD, SOUTH INDIA KRISHNA OIL FATS PVT LTD, SANTHOSHIMATHA OIL FATS PVT LTD, AADANI unit2 industries obtaining ground water from Pantapalam agricultural fields through water tankers which is considered as illegal.

It was also observed that the farmers of the village constructed their filter points without maintaining proper distance from each other. Further it is to submit that no farmer has obtained prior permission from the Ground Water Department to utilize the ground water either for irrigation or for commercial purpose.

Withdrawing such a huge quantity of ground water not only decrease the ground water resources it may lead to ground water quality deterioration in the near future and can create water stress even for agriculture in the near future.

As per APWALTA act, Mandal Revenue officer (Chairman of Mandal Walta authority) and his team may take necessary action to curb the illegal extraction of ground water in the Pantapalem village.

Enclosures: Production and water consumption data obtained from the industries.

  
Deputy Director

Ground Water & Water Audit Dept.,  
SPSR Nellore

  
Revenue Divisional Officer

SPSR Nellore

Rc.B.279/2024

Office of the Tahsildar,  
Muthukur, Dt: .10.2022.From  
Sri L.Balakrishna,  
Tahsildar  
Muthukur.To  
The District Ground Water Officer,  
Ground Water & Water Audit Dept,  
SPSR Nellore.

Sir,

Sub:- PGRS Petition - SPSR Nellore District - Muthukur Mandal - S.Venkateswarlu S/o Sankaraiah R/o Chalivendra H/o Muthukur Village & Mandal - filed representation for illegal extraction of Ground Water in Muthukur Mandal and loss to the state exchequer & Environment - inaction of the Panchayath & Mandal authorities - request to protection of Ground Water & Implementation of AP Walta Act- Report Submitted -Reg.

Ref:- 1. Representation of S.Venkateswarlu S/o Sankaraiah, Chalivendra H/o Muthukur Mandal through the Hon'ble Deputy Chief Minister's Camp Office, Vijayawada, dt:16.08.2024.

2. Report of the field inspection of Revenue Divisional Officer, Nellore, Deputy Directed Ground water and Audit Department, Dt:24.11.2023.

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I invite kind attention to the references cited,

In the reference 1<sup>st</sup> cited, one Sri S.Venkateswarlu S/o Sankaraiah R/o Chalivendra H/o Muthukur Village & Mandal has filed a representation through the Hon'ble Deputy Chief Minister and requested to take necessary action for illegal extraction of Ground Water for Industries and other purpose and also precaution for inaction of the Panchayath & Mandal authorities to protection of Ground Water & Implementation of AP Walta Act in muthukur mandal.

In the reference 2<sup>nd</sup> cited, the Revenue Divisional Officer, Nellore & Deputy Director, Ground Water & Water Audit Dept., has inspected on 24.11.2023 and observed that all the industries are using water quantity within limits permitted by Ground water audit department.

During the industrial inspection, it was reported that some of the industries was not utilizing the permitted groundwater source instead collecting from outside vicinity which is not legal. Industries like 3F industries, Cargil India Ltd., which are Edible Oil Industries are utilizing the water from outside vicinity by tankers. More so few formers of Pantapalem Village are selling the ground water from their irrigation filter points through 10-12 water tankers to Edible Oil Industries. Further reported that no farmer has obtained prior permission from the ground water Dept to utilize the ground water either for commercial purpose. Withdrawing such a huge quantity of ground water not only decrease the ground water resources it may lead to ground water quality deterioration in the near future and can create water stress even for agriculture. Hence as per APWALTA Act, MRO( Chairman of Mandal Walta authority)

is directed to take necessary action along with team to curb the illegal extraction of ground water in the Pantapalem Village.

Accordingly, inspected the Pantapalem Village along with field staff on 22.10.2024 during the inspection 13 members of farmers are supplying water to the Edible Oil Industries in Pantapalem Village and seized all unauthorized filters an bore wells not followed proper distance as per AP Walta Act. During the enquiry time nobody are transporting the water through tankers to Edible Oil Industries. But as per enquired in village 4 members are transporting the water in tankers to the Edible Oil Industries previously and strictly instructed to all mandal level officer and filed staff to take necessary steps for protecting to implement the ground water level in Muthukur Mandal and also reconstituted Mandal Level team vide this office Progs No.RC.A/279/2024,dt:14.10.2024 to monitor with all aspects for protecting ground water level and environment as prescribed rules in AP Walta Act - 2004.

I submit the above information for kind perusal and taking further action in this regard.

Yours faithfully

*[Handwritten Signature]*  
Tahsildar  
Muthukur.

25/10/24

W  
25/10

**PROCEEDINGS OF THE TAHSILDAR AND MANDAL MAGISTRATE, MUTHUKUR  
MANDAL PRESENT : L.BALA KRISHNA.,**

Rc.No. A/ 279 / 2024

Dt. 14.10.2024

Sub:- AP WALTA Act 2004 – SPSR Nellore District – Muthukur Mandal –  
Reconstituted team for implementing the AP WALTA Act and protect  
the ground water levels under provisions prescribed in this act –  
Orders issued.

Ref:- AP WALTA ACT 2004.

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As per AP WALTA Act 2004, the government has framed rules to promote water conservation and tree cover and to regulate the exploitation and use of ground and surface water for protection and conservation of water sources, land and matters connected therewith are incidental thereto in the state of Andhra Pradesh.

Accordingly, hereby reconstituted Mandal level team headed by Mandal Revenue Officer/ ex-officio chairman of AP WALTA Act in Mandal level as prescribed in this act.

Sl.No	Members		Designation and Name of the officer	Ph. No.
(a)	Mandal Revenue Officer of the concerned Mandal	Ex-Officio Chairman	L. Bala Krishna Mandal Revenue Officer	9849904080
(b)	Mandal Development Officer	Ex-Officio ViceChairman	P. Nagamani Mandal Development Officer	9949911510
(c)	Sarpanch of the Mandal Headquarter Gram Panchayat	Ex-Officio Member	P. Lakshmi Sarpanch	9581471502
(d)	Two Mandal Parishad Territorial Constituency members of the concerned mandal to be nominated by the Ex- officio Chairman of the Mandal Authority with the approval of Ex-Officio Chairman of the District Authority	Ex-Officio Member		
(e)	Assistant Executive Engineer, Irrigation Department	Ex-Officio Member	Srinivasulu Assistant Engineer	9440279243
(f)	An Officer from Ground Water Department	Ex-Officio Member	Jyothirmayi	
(g)	Assistant Director, Agriculture Department	Ex-Officio Member	Raju Kumar Assistant Director	8331057197
(h)	Forest Section Officer (having jurisdiction)	Ex-Officio Member	Ravi Sekhar Forest Section Officer	9492868684

(l)	Three non-official members, of whom, one shall be a woman, who in the opinion of the Ex-Officio Chairman of Mandal Authority are interested in conservation of natural resources or Presidents of the Water Users Association or Vana Samrakshan Samithi or Watershed Association with the approval of the Ex-officio Chairman of the District Authority.	Non-Official Member		
(j)	An official from TRANSCO having jurisdiction	Ex-Officio Member	SK.Akbhar Assistant Engineer	9440812023
(k)	Assistant Executive Engineer, Rural Water Supply	Ex-Officio Member-Secretary	N.Kumar Assistant Engineer	9100121756

The above team to take necessary action for protection of ground water levels and implementing the AP WALTA Act in Muthukur Mandal as per norms and rules prescribed in the AP WALTA Act 2004. The above constituted team to conduct meeting every month of 25<sup>th</sup> for taking necessary steps for implementation of AP WALTA ACT and also to take necessary action for violation cases.

This orders come into force with immediate effect.

  
Babu  
Tahsildar  
Muthukur Mandal 14/10/24

List of Industries permitted to extract Ground Water in Epuru bit-1B Village, Muthuku Mandal  
SPSR Nellore under AP Industries Single Desk Portal.

SL No	Name of the Industry	Location of the Industry	Village	Required Quantity of Ground Water (KLD)	Permitted Quantity of Ground Water (KLD)	Piezometer installation status	Flow Meters installations status	Recharge structures status
1.i)	Adani Wilmar Ltd. Unit-1	Epuru bit-18	Muthukur	415	410	YES	YES	YES
ii)	Adani Wilmar Ltd. Unit-2	Epuru bit-18	Muthukur	530	530	YES	YES	YES
iii)	Adani Wilmar Ltd. Expansion	Epuru bit-18	Muthukur	2100	872	YES	YES	YES
2	Gemini Edibles & Fats Ltd.	Epuru bit-18	Muthukur	700	700	YES	YES	YES
3.i)	Emami Agrotech Ltd. Unit	Epuru bit-18	Muthukur	700	700	YES	YES	YES
ii)	Emami Agrotech Ltd. Unit-2	Epuru bit-18	Muthukur	650	320	YES	YES	YES
iii)	Emami Agrotech Ltd. Unit-3	Epuru bit-18	Muthukur	98	98	YES	YES	YES
4.	3F Industries Ltd.	Epuru bit-18	Muthukur	950	775	YES	YES	YES
5.	Santoshmata Oils and Fats	Epuru bit-18	Muthukur	151	134	YES	YES	YES
6.	South India Krishna Oil Fats Pvt. Ltd.	Epuru bit-18	Muthukur	405	340	YES	YES	YES
7.	Ana Oleo Pvt Ltd	Epuru bit-18	Muthukur	700	580	YES	YES	YES
8.	Gokul Agro Resources Ltd.	Epuru bit-18	Muthukur	600	446	YES	YES	YES
9.	Bunge India Pvt. Ltd.	Epuru bit-18	Muthukur	940	924	YES	YES	YES
10. i)	Cargil India Pvt Ltd	Epuru bit-18	Muthukur	580	300	YES	YES	YES
ii)	Cargil india pvt ltd -2 (Proposed industry)	Epuru bit-18	Muthukur	650	650	YES	YES	YES
11.	Lohiya Edible Oils Pvt. Ltd.	Epuru bit-18	Muthukur	98	98	YES	YES	YES

**Note: Ground water requirement, recommendations and status of edible oil industries in Muthukuru mandal, SPSR Nellore.**

*R. Subudya*  
**Deputy Director**  
**Ground Water & Water Audit Dept**  
**S.P.S.R. NELLORE**